

1/07.03.96

Hon'ble Mr. K.D.Saha, Member (A)

.....

Adjourned to 15.04.1996 for admission.

SKJ

(K.D.Saha)
Member (A)

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XXXXXX8888XXXXXX888X.

Shri ... P. L. ... ~~for~~ ^{1/1} ~~SWW~~ Regd...
Since the Division Bench is not
available at present, let this case be
adjourned sine die till the Division
Bench is available.

2/15/96

17/4/96

1/1 C

Registrar 1/1 C

3/10.10.96

Counsel for the applicant : None.

No one appears. Adjourned to 03.12.1996
for admission.

SKJ

~~(D. P. Mukayastha)~~
Member (J)

(K.D.Saha)
Member (A)

4/03.12.96

Counsel for the applicant : Shri G. Saha.

Heard Shri G. Saha, learned counsel for the applicant on the question of admission. The applicant has been issued a charge memo vide Annexure-1, dated 15.11.1994. The prayer in this application is for quashing the Memorandum of Charges and the State of Imputation of mis-conduct. It is submitted that the Inquiry Officer has since been appointed.

Against this background we are not inclined to admit the application at this stage. We, however, direct the respondents to complete the disciplinary proceedings within a period of four

months from the date of receipt of the copy of this order. The applicant will be at liberty to approach this Tribunal, if so advised, after completion of the disciplinary proceeding.

The application is disposed of accordingly.

SKJ

(D.Purkayastha)
Member (J)

(K.D.Saha)
Member (A)